## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 85/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE PARTIES:

Shankar Ashanna Gaddam V/s.

Achanak Associates Realtors Pvt.Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013

S. No. NAME

DESIGNATION

SIGNATURE

## ORDER CP 85/241-242/CLB/MB/MAH/2017

- 1. Present from the side of the Petitioner.
- 2. Vide an Order dated 20.07.2017 an Auditor viz. Mr. Nilesh Khandelwal was appointed and directed to submit Report on or before 15.08.2017.
- 3. On 24.08.2017 the matter was listed for hearing and it was informed that report of the Auditor is still awaited. Hence matter got Adjourned to 21.09.2017.
- 4. On 21.09.2017 it was recorded that 4 weeks' time is needed to submit the report. Accordingly, time was granted. Matter was Adjourned to 14.11.2017.
- On 14.11.2017 again time was sought to submit the report. Hence the Auditor was directed to submit the report before the next date of hearing and Registry was directed to issue Notice to the Auditor. Matter was posted for today (25.01.2018).
- 6. Today, report of the Auditor is not yet available affirmed by the Petitioner's advocate. Hence last chance to Auditor to submit his report on or before 12.02.2018. Otherwise, in case of non-compliance, a heavy cost, maximum up to Rs.5 lakhs, will be imposed for wasting valuable time of the Court. And the matter shall be reported to the Institute of Chartered Accountant.

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- 7. Certified copy of this Order to be handed over to the Petitioner and Respondent of this Petition so that this order can be communicated to the Auditor.
- 8. Matter listed for hearing on 20.02.2018.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

Date : 24.01.2018

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Sd/-**M.K. SHRAWAT** Member (Judicial)